

17.12.98

Sh. Y. K. Sharma Counsel
for the Applicant

Sh. Sharma, prays for time
to argue the case. Time granted
Put up for admission on

18.2.2000


Gopal Singh
Adm. Member


A. K. MISRA
Judl. Member

18.2.2000

Sh. B. Khan, lawyer for
Sh. Y. K. Sharma, Counsel for
the Applicant.

Sh. Sharma, seeks time to
argue the case. Allowed.

May be filed for admission
on 25.4.2000.


Gopal Singh
Adm. Member


A. K. MISRA
Judl. Member

15/4/2000

Mr. Y. K. Sharma, Counsel for the Applicant

Mr. Sharma seeks time to
argue the case. Put up on 23/5/2000,
for admission.


A. K. MISRA
Judl. Member

Part II and III destroyed
in my presence on 30.1.06
under the supervision of
section officer () as per
order dated 23.8.06.


Section officer (Record)

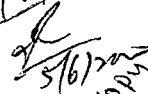
3-5-2000

Mr. Y. K. Sharma, Counsel to the Applicant

The learned counsel to applicant
prays for withdrawal of the application. Conse-
quently, the application is allowed to be withdrawn
unconditionally, as prayed. The OA is disposed of
accordingly.


Gopal Singh
Adm.


A. K. MISRA
Judl.

Copy of order dtd.
23.5.2000 abrogating
Copy of OA & its
Annexure page no. 17
17 sent to Applicant
& all Respondents 104
Vide No. 148
to 152
dated 5/6/2000

R. K. Singh
26/6/04